

Filing No. 8380/2020 (B.A.)

Gouri Shankar Prasad  
Versus  
State of Jharkhand

Name of Advocate

Mr. Prashant Kumar Rai

5 (a) Copy of trial court judgement Certified copy of Impugned order may be given with required a fee.  
(e) Vak properly stamped  
Executed and accepted

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| Vak not in original copy with required stamp fees and welfare stamp |
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Defects:

- (i) Spelling of the Petitioner name stated at Index, Page-1 and vak may be verified with impugned order.
- (ii) P.O. of the Petitioner is missing at vak.
- (iii) Particulars statement of Impugned order stated at Para-2 may be corrected.
- (iv) Oath sl. No. is missing at affidavit page.
- (v) T/c of hand-written pages of the annexure-1, annexure-2 and annexure-3 may be given with duly certified to be true.
- (vi) Page no. 25 is hazy.